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GOVERNMENT OF INDIA,
MINISTRY OF COMMERCE & INDUSTRY,
DEPARTMENT OF COMMERCE

NOTIFICATION NO- 13(RE-2006)/2004-2009

NEW DELHI, DATED 15th June, 2006

S.O.(E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No.22 of 1992) read with Paragraph 1.3 of the Foreign Trade Policy, 2004-2009 as amended from time to time, the Central Government hereby makes the following amendments in the Foreign Trade Policy:

1. Paragraph 8.2 (a) and 8.3 (a) stands amended as follows:

“Supply of goods against Advance Authorisation/Advance Authorization for Annual Requirement/DFRC/DFIA.”

2. Paragraph 8.4.1 (i) stands amended as follows:

“In respect of supplies made against Advance Authorisation/DFRC/DFIA in terms of Paragraphs 8.2 (a) of the Policy, the supplier shall be entitled to Advance Authorisation/DFRC/DFIA for intermediate supplies, as the case may be.”

3. Paragraph 8.4.1(ii) stands amended as follows:

“If the supplies are made against Advance Release Order (ARO) or Back to Back Letter of Credit issued against Advance Authorisation / DFIA in terms of Paragraphs 4.1.11 and 4.1.12 of the Policy, suppliers shall be entitled to the benefits listed in Paragraphs 8.3(b) and (c) of the Policy wherever is applicable.”

This issues in public interest.

(K.T. Chacko)
Director General of Foreign Trade
Ex-officio Addl. Secretary to the Govt. of India

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